

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting due for 04.11.2010 but actually held on 11.11.2010**

The Meeting No. 32/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 04.11.2010 but actually held on 11.11.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. K.C.Meena, Dy. DGFT	DGFT
2.	Sh. Kuldeep Singh, Asstt. Director	MSME
3.	Sh. Pradip Kumar, F.T.D.O	DGFT

**(TEXTILES AND LEATHER ITEMS)**

At the outset the Minutes of NC Meeting No. 28/AM11 held on 07.10.2010, NC Meeting No. 29/AM11 held on 14.10.2010, NC Meeting No. 30/AM11 held on 21.10.2010 and Meeting No.31/AM11 held on 28.10.2010 were ratified. The Agenda for individual cases for Meeting No. 32/AM11 dated 04.11.2010 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 32/84-ALC3/2010 **MEETING DATE** : 04.11.2010

1		PVT.LTD.	04.11.2010	Deferred
	HQ File :01/81/050/00355/AM10/	RLA File :02/24/040/00171/AM10/	Lic.No/Date:0210134925 07.12.2009	Defer Date: 16.12.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been transferred from NC-II. The Committee recalled that in similar case of this firm, NC has decided to visit the unit of the firm, which is under process. Hence, it was decided to defer the case for re-listing on 16.12.2010.			

2	<b>Case No.:1/32/84-ALC3/2010</b>	Party Name:MEENAKSHI INDIA LTD	Meet No/Date:32/84-ALC3/2010 04.11.2010	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00216/AM11/	RLA File :04/24/040/00193/AM11/	Lic.No/Date:0410118249 22.10.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not mentioned Style No. against each export item. Further, they have neither given calculation sheet nor CAD/CAM/Laymarker/Measurement alongwith justification for asking higher requirement of inputs more than SION in this case. In view of this, Committee decided to advise R.A to fix input output norms in this case as per existing relevant SIONs. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

	<b>Case No.:2/32/84-ALC3/2010</b>	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:32/84-ALC3/2010 04.11.2010	<b>Status:</b> <b>Approved</b>
	HO File :01/84/050/00217/AM11/	RLA File :31/24/040/00140/AM11/	Lic.No/Date:3110045187	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case with 3% wastage on item of import as per report of NC team, who visited the unit of the applicant firm as detailed below:-

S. No.	Export item	Import item	Quantity allowed
1	Paralink-ultra strong reinforcement fabric made up of yarn, LLDPE, Masterbatch & Kevlar	1.Yarn High Tenacity Polyester Filament yarn  2.Linear Low Density Polyethylene (LLDPE) 3.Masterbatch 4) Kevlar yarn	1) 162450 Kgs  2) 161550 Kgs 3) 10395 Kgs 4) 855 Kgs.

The ratio of LLDPE & Master batch polymer shall be maintained 100:4.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:3/32/84-ALC3/2010**

Party Name:SHAHI EXPORTS PVT. LTD.

Meet No/Date:32/84-ALC3/2010  
04.11.2010

**Status:**  
**Deferred**

HQ File :01/84/050/00218/AM11/

RLA File :05/24/040/00254/AM11/

Lic.No/Date:0510275539  
22.10.2010

Defer  
Date:09.12.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed

that copy of application has not been received. It was therefore decided to defer the case for re-listing on 09.12.2010.

5	<b>Case No.:4/32/84-ALC3/2010</b>	Party Name:RICHA & CO	Meet No/Date:32/84-ALC3/2010 04.11.2010	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00219/AM11/	RLA File :05/24/040/00251/AM11/	Lic.No/Date:0510275569 25.10.2010	Defer Date:09.12.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received. It was therefore decided to defer the case for re-listing on 09.12.2010.			

6	<b>Case No.:5/32/84-ALC3/2010</b>	Party Name:JIW ANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:32/84-ALC3/2010 04.11.2010	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00220/AM11/	RLA File :02/24/040/00130/AM11/	Lic.No/Date:0210149644 26.10.2010	Defer Date:09.12.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received. It was therefore decided to defer the case for re-listing on 09.12.2010.			

7	<b>Case No.:</b> 6/32/84-ALC3/2010	Party Name:ARVIND PRODUCTS LTD.	Meet No/Date:32/84-ALC3/2010 04.11.2010	<b>Status: Rejected</b>
	HQ File :01/84/050/00221/AM11/	RLA File :08/24/040/00220/AM11/	Lic.No/Date:0810093402 26.10.2010	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not mentioned GSM in either export item or import item. Hence, Committee felt that it is not possible to compute the requirement of Chemical and fabric in this case. In view of this, Committee was constrained to reject this case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

8	<b>Case No.:</b> 7/32/84-ALC3/2010	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:32/84-ALC3/2010 04.11.2010	<b>Status: Deferred</b>
	HQ File :01/84/050/00222/AM11/	RLA File :05/23/040/00200/AM11/	Lic.No/Date:0510275875 28.10.2010	Defer Date:09.12.2010
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received. It was therefore decided to defer the case for re-listing on 09.12.2010.</p>			

## Manual agenda cases

Case No.314	M/s Bombay Rayon Fashions Limited Mumbai
NC No.32/AM11	F.No.01/84/50/112/AM11/DES-V
Dated 04.11.2010	Ratification of input output norms in respect of Advance Authorization No.0310584096 dated 19.7.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD submitted by the firm is not legible. Further, on going through the documents submitted it appears that Style No. informed to have been changed from 797066 to 804121 has not been actually modified by the firm as in the Sketches it is still 62349. The Committee on computation as per available details & taking the average measurement of base size of the garment felt that quantitative requirement of inputs @ 2.10 Sq mtrs./Pc is justified in this case. Hence, it was decided to allow the input @ 2.10 Sq mtrs./Pc.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.315	M/s Bombay Rayon Fashions Limited Mumbai
NC No.32/AM11	F.No.01/84/50/227/AM10/DES-V
Dated 04.11.2010	Ratification of input output norms in respect of Advance Authorization No.0310546876 dated 20.11.2009

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/46/2010-11/Hosy. dated 11.11.2010 as detailed below: -

Export item	Import item	Qty. allowed
Men's Jacket made of 100% cotton twill fabric, GSM 314±10% with accessories like rivets,	100% cotton twill fabric, GSM 314±10%	3.75 sq. mtrs/Pc
	Rivets	Net to net with accountability clause

The GSM should match in both import & export.  
The R.A shall be advised to take necessary action subject to compliance of

tapes and zipper (Style No. 1J1247)	Tapes (draw cord)	Net to net with accountability clause	other usual conditions.
	Zippers of relevant length	Net to net with accountability clause	
Men's Jacket made of 100% cotton twill fabric, GSM 314±10% with accessories like rivets, tapes and zipper (Style No. 1J1246)	100% cotton twill fabric, GSM 275±10%	3.75 sq. mtrs/Pc	

Case No.316	M/s Ambadi Enterprises Limited, Gurgaon
NC No.32/AM11	F.No.01/84/50/0002/AM06/DES-V
Dated 04.11.2010	Request for fixation of input output norms against advance authorization No.0510154329 dated 29.3.2005

Decision: The Committee considered the case as per agenda and observed that this case has already been decided by NC earlier. Further, Qty. of fabric is without GSM & width; hence, it is not possible to fix the norms in linear Mtrs. In order to compute the requirement of velvet fabric in Mtrs alternatively in Sq mtrs, change in GSM due to embroidery is needed. It was therefore decided to advise the firm to furnish the above information and Qty. of re-exported goods against the advance authorization in question with supporting documents to re-consider this case. The case stands deferred for re-listing on 09.12.2010.

Case No.317	M/s Fabric Style International, Coimbatore
NC No.32/AM11	F.No.01/84/50/527/AM05/DES-V
Dated 04.11.2010	Request for fixation of input output norms against advance authorization No.32100127023 dated 10.01.2005

Decision: The Committee considered the case as per agenda and observed that this case has been earlier rejected by NC. Now, firm have also not submitted CAD, CAM, Calculation sheet, measurement in order to compute the requirement of input in this case. It was therefore decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.318	M/s Commit Industries Pvt. Limited Mumbai
NC No.32/AM11	F.No.01/84/162/176/AM11/DES-V
Dated 04.11.2010	Request for fixation of input output norms against advance authorization No.0310572848 dated 5.5.2010

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm and observed that in both the export item 2<sup>nd</sup> input is cotton, which is indigenously procured. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed	Qty. to be accounted for in the export item
Metallic yarn/metallised yarn (12 micron Gold supported with rayon/cotton nylon/polyester	1296 Kgs	Gold metalised & milky white coated polyester film (12 micron thickness)	545 Kgs	518 Kgs
Metallic yarn/metallised yarn (12 micron silver supported with rayon/cotton nylon/polyester	6200 Kgs	Silver metalised & milky white coated polyester film (12 micron thickness)	2605 Kgs	2480 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.



Case No.319	M/s Kan Kan Overseas Pvt. Ltd., Noida
NC No.32/AM11	F.No.01/84/50/479/AM05/DES-V
Dated 04.11.2010	Request for fixation of input output norms against advance authorization No.0510145464 dated 13.12.2004

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm and observed that in the application import Qty. is mentioned in linear Mtrs. As per detail submitted, width of the fabric is 58" and GSM is 105+/-10% in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that 5% wastage is adequate in this case in view of specific design of all the three export item in this case. Therefore Committee decided to ratify the advance authorization issued in this case by allowing total fabric 532780 Mtrs. for all the three export item. Firm have to account for 506141 Mtrs. in the export item.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.320	M/s Kan Kan Overseas Pvt. Ltd., Noida
NC No.32/AM11	F.No.01/84/50/112/AM06/DES-V
Dated 04.11.2010	Request for fixation of input output norms against advance authorization No.0510157188 dated 9.5.2005

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm and observed that in the application import Qty. is mentioned in linear Mtrs. As per detail submitted, width of the fabric is 58" and GSM is 105+/-10% in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that 5% wastage is adequate in this case in view of specific design of all the three export item. Therefore Committee decided to ratify the advance authorization issued in this case by allowing total fabric 77304 Mtrs. in this case for all the three export item. Firm have to account for 73439 Mtrs. in the export item.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.321	M/s G.R. Corporation Kanpur
NC No.32/AM11	F.No.01/84/50/189/AM10/DES-V
Dated 04.11.2010	Request for fixation of input output norms against advance authorization No.0610016444 dated 22.10.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing alongwith relevant supporting documents & sample and technical person to explain the case. It was therefore decided to defer the case for re-listing on 23.12.2010.

Case No.322	M/s L.N. Polyester Limited, Hyderabad
NC No.32/AM11	F.No.01/84/162/329/AM11/DES-V
Dated 04.11.2010	Ratification of input output norms against advance

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per SION, J-33 by allowing 2% wastage as against 12.5% wastage asked by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.323	M/s Ganga Acrowool Limited Ludhiana
NC No.32/AM11	F.No.01/84/162/330/AM11/DES-V
Dated 04.11.2010	Ratification of input output norms against advance authorization No.3010068402 dated 6.7.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
Acrylic dyed yarn (under worsted system)	200000 Kgs.	Acrylic dyed fibre/Tow (1-3 D)	223000 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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